

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).4697/2008

(From the judgement and order dated 29/02/2008 in CRA No. 80/1993  
of the HIGH COURT OF CALCUTTA)

HARENDRA NATH CHAKRABORTY

Petitioner(s)

VERSUS

STATE OF WEST BENGAL

Respondent(s)

(With appln(s) for bail and permission to file additional  
documents and office report)  
(FOR FINAL DISPOSAL)

Date: 11/11/2008 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA  
HON'BLE MR. JUSTICE CYRIAC JOSEPHFor Petitioner(s) Mr. Rauf Rahim,Adv.  
Mr. Yadunandan Bansal,Adv.For Respondent(s) Mr. Avijit Bhattacharjee,Adv.  
Mr. Saumya Kundu,Adv.  
Mr. Subrata Biswas,Adv.UPON hearing counsel the Court made the following  
ORDERHeard the learned counsel for the parties at length.  
Arguments concluded. Judgment reserved.(A.S. BISHT)  
COURT MASTER(PUSHAP LATA BHARDWAJ)  
COURT MASTER